

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B', NEW DELHI**

**Before Ms. Sushma Chowla, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 6213/Del./2016 : Asstt. Year : 2011-12**

DCIT(International Taxation) Circle-1(1)(1), Room No. 409, 4 <sup>th</sup> Floor, Civic Centre, New Delhi.	Vs	Convergys Customer Management Group Inc., C/o Pricewaterhuse Coopers Sucheta Bhawan, Gate No. 2, 11A, Vishnu Digambar Marg, New Delhi.
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AACCC8989M</b>		

**Revenue by : Sh. G.K. Dhall, CIT DR**  
**Assessee by : Sh. Piyush Chawla, CA**

<b>Date of Hearing: 09.10.2019</b>	<b>Date of Pronouncement: 01.11.2019</b>
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**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

The present appeal has been filed by the Revenue against the order of the Id. CIT(A)-42, New Delhi dated 26.09.2016.

2. Heard the arguments of both the parties and perused the material available on record. The undisputed fact is that, the assessee resorted to MAP proceedings for the assessment years under consideration. A letter has been filed with the ITAT withdrawing the instant appeals because of resolution under MAP procedures. Pursuant to such MAP Resolution, the appeals have been rendered infructuous and are liable to be dismissed.

3. In the result, the appeal of the Revenue is dismissed.

Order Pronounced in the Open Court on 01/11/2019

Sd/-

**(Sushma Chowla)**  
**Judicial Member**

**Dated: 01/11/2019**

\*Kavita\*

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**